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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 508 /9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2019**

Name of the Company: Ajit Agharkar  
V/s.  
Negri Bossi (India) Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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**ORDER**

Learned lawyer appearing on behalf of the Petitioner filed pursis to withdraw instant petition.

The permission is granted.

Accordingly, CP(IB) 508/2018 is dismissed as withdrawn.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 30th day of April, 2019